

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL,  
ALLAHABAD BENCH, ALLAHABAD**

Allahabad, this the 30<sup>th</sup> day of July 2021

**Present :**

**Hon'ble Mr. Devendra Chaudhary, Member-A**

**Original Application No.330/00743/2020**  
(U/S 19, Administrative Tribunal Act, 1985)

Ganno S/o Late Guddar, R/o vill. Baijpur Post – Kumbhauna, District – Allahabad (Prayagraj).

.....Applicant.

By Advocates – **Shri Raj Nath Bhakta.**

**V E R S U S**

1. Union of India through General Manager, Northern Railway, Rail Bhabian, Delhi.
2. Divisional Railway Manager, Northern Railway, Lucknow.
3. Divisional Finance Manager, Northern Railway, Lucknow.
4. Assistant Divisional Engineer Northern Railway Karanpur Prayag, Distt- Allahabad.

..... **Respondents**

By Advocate: **Shri G.K. Tripathi**

**O R D E R**

Shri Raj Nath Bhakta, learned counsel for the applicant and Shri G.K. Tripathi, learned counsel for the respondents, both are present online through video conferencing.

2. Heard on the point of admission and perused the records available in the PDF.
3. At the outset, learned counsel for the applicant has submitted that the representation dated 14.11.2019, is pending with the respondents. Learned counsel for the applicant submitted that the applicant will be satisfied at this stage, if a direction is issued to the respondent concerned, who is the competent authority, to decide it by passing a reasoned and speaking order, in a time bound manner.

4. Learned counsel for the respondents has nothing to add in the matter.
5. In view of the limited prayer, as mentioned above, no fruitful purpose would be served in keeping this O.A. pending. Accordingly, it is disposed of at the admission stage itself with direction to the competent authority amongst the respondents, to decide the representation dated 14.11.2019 by passing a reasoned and speaking order, in accordance with law, within a period of eight weeks from the date of receipt of a certified copy of this order. The decision so taken shall be communicated to the applicant without any delay.
6. It is made clear that the bench has not expressed any view on merits of the case.
7. No order as to costs.

**(DEVENDRA CHAUDHRY)  
Member (A)**

/RKM/